

ITEM NO.1

COURT NO.10

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3209-3210/2015

UMRALA GRAM PANCHAYAT

Appellant(s)

VERSUS

THE SEC.MUNICIPAL EMPLOYEE UNION & ORS

Respondent(s)

(Office Report for Direction)

Date : 07/12/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Vivek Kumar, Adv.
For Mr. Pukhrambam Ramesh Kumar, Adv.

For Respondent(s) Mr. S. C. Patel, Adv. (N.P.)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the appellant submits that he has no instructions in the matter.

As could be seen from the operative portion of the judgment and order dated 27.03.2015 and Letter dated 15.10.2015 sent by the respondent-Union, we issue suo motu contempt notice to the Sarpanch, Umrالا Gram Panchayat as to why action should not be taken for non-implementation of the said judgment and order dated 27.03.2015.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER